

(3)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
 NEW DELHI
 NEW BOMBAY BENCH

O.A. No. 848/88

198

XXXXXX.

DATE OF DECISION 6.6.1989

Shri Daulat Kashinath Adhav, Petitioner

Shri S.Paul Sundararajan, Advocate for the Petitioner(s)

Versus

Union of India and another. Respondent

Shri S.R.Atre. Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.B.Mujumdar, Member (J),

The Hon'ble Mr. M.Y.Priolkar, Member (A).

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.848/88.

Shri Daulat Kashinath Adhav,
Dasak, Post Panchak,
Nasik Road, 422 101.

... Applicant

V/s.

1. Union of India represented by the Secretary, Ministry of Finance, Department of Economic Affairs, Govt. of India, North Block, New Delhi - 110 011.
2. The General Manager, Currency Note Press, Nashik Road, District Nasik.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri M.Y.Priolkar.

Oral Judgment:

(Per Shri M.B.Mujumdar, Member(J))

Dated: 6.6.1989

Present Mr.S.Paul Sundararajan, learned advocate for the applicant and Mr.S.R.Atre (for Mr.P.M.Pradhan) for the respondents. The applicant has filed Misc. Petition No.357/89 for withdrawing the application, as he is appointed w.e.f. 13.4.1989. The applicant has joined his services also. Hence we allow the Misc. Petition No.357/89 and dispose of Original Application No.848/88 as withdrawn, with no order as to costs. Misc. Petition No.357/89 is also disposed of.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.B.MUJUMDAR)
MEMBER(J).